



**Central Administrative Tribunal
Principal Bench, New Delhi**

**MA No. 2088/2020 &
OA No.3445/2018**

Today, this the 2nd day of November, 2020

Through video conferencing

**Hon'ble Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Vinod Kumar Dhankhar
Group 'B', Employee No.6344
S/o Shri Randhir Singh Dhankhar
R/o Flat No.23, New Deluxe Apartment
Sector-9, Rohini
New Delhi-110085.

(Through Mr. Sagar Saxena, Advocate)

..Applicant

Versus

1. Delhi Metro Rail Corporation Ltd.
Through its Managing Director
8th Floor, Metro Bhawan
Fire Brigade Lane, Barakhamba Road
New Delhi-110001.
2. Sh. Vikash Kumar
S/o Sh. Kapil Deo Mandal
AM/HR, Employee No.5171
IT Dept. Yamuna Bank Depot
Near Laxmi Nagar, Delhi-110053.
3. Sh. Satyawan Singh
S/o Sh. Tanbir Singh
AM/HR, Employee No.548
HR Wing, 6th Floor, Metro Bhawan
Barakhamba Road, Connaught Place
New Delhi-110001.
4. Sh. Sushil Kumar
S/o Sh. Harinarayan Shah
AM/HR, Employee No.5008
HR Wing, 6th Floor, Metro Bhawan



Barakhamba Road, Connaught Place
New Delhi-110001.

..Respondents

(Through Mr. V.S.R. Krishna, Advocate)

Order (Oral)

Justice L. Narasimha Reddy:

M.A. No. 2088/2020 is filed with a prayer to permit the applicant to withdraw the O.A.

2. Permission is accorded. The M.A. is allowed. As a result, the O.A. is dismissed as withdrawn. There shall be no order as to costs.

(Mohd. Jamshed)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

November 2, 2020
/sunil/jyoti/rk/sd/akshaya27nov/